

Office Notice, Office)(
 Memorandum, of coram)(
 Appearance, Tribunal's)(
 Orders of direction &)(
 Registrar's Orders.)(
 Tribunal's Orders

Fixed for AM/IR
 on 29.7.94.

File
for DY-Registrar

Date - 29-7-94

Mr. P.A. Prabhakaran, Counsel for
 applicant.
 Notice before admission returnable
 on 23.8.94.

"Dasti"

V. Ramakrishnan

(V. Ramakrishnan)
 M(A)

(M.S. Deshpande)
 V.C.

Noted at 29/7/94
 Order/Judgement despatched
 to Applicant's Counsel(s)
 on 11/8/94
 By 4/8

Dated: 23.8.94

Shri P.A. Prabhakaran for
 the applicant. Shri P.M. Pradhan
 for the respondents.

Respondents seek two weeks'
 time to file a reply. Time is granted.
 Copy of the reply be given to the
 applicant's counsel before hand.
 List the case on 12.9.94.

Acknowledgement Read,
 on Resp. No. 1 on
 2.8.94
File
 23.8

M.R. Kolhatkar

(M.R. Kolhatkar)
 M(A)

M.S. Deshpande
 (M.S. Deshpande)
 M(C)

Dated: 12/9/94.

none for the applicant.
Respondents by Sh. S.S. Karkera.

The O.A. is admitted.
The Respondents are directed to
file their reply within six
weeks.

Place the matter before the
Registrar on 7/11/94 for completion
of pleadings and then in the
sine die list.

M.R. Kolhatkar Sh. B.S. Hegde
(M.R. Kolhatkar) (B.S. Hegde)
M(A) M(J)

MP No. 970/94
direction to
respond on
94. 3.10.94
2.9.

MP No. 1041/94
For Amendment
Add. the name of
Resps. no. 4 on
11/10/94.

See
11/10

Per Tribunal
Applicant in person / by Mr. Prabhakar
Advocate Mr. S.S. Karkera
Counsel Board discharged
The matter is now set for 7/11/94
for a new MP 976/94

Per

Ap

Adv

Coun

The r

for

Date

Registrar

Date - 11-10-94

Mr. P.A. Prabakaran, Counsel for applicant

Mr. J.M. Pradhan, Counsel for respondents

We have heard the learned Counsel.

The Amendment is allowed. The Inquiry officer be added as party respondent in the present case.

The O.A. be amended within a week.

We have considered the prayer for interim relief.

Mr. Pradhan states that copies of all the documents which would be used against applicant at the enquiry would be furnished to him within four weeks.

In view of this statement it is not necessary for us to stay the inquiry, which ^{should} be completed expeditiously, without prejudice to the contentions raised by the applicant in O.A. liberty to the applicant to move I.O. for furnishing such other documents and are relevant.

no further interim relief.

M.P.No. 1041/94 is disposed of.

11/10/94
Order/Judgment despatched
to Applicant/Respondent(s)
on 27/10/94

MR Kolhatkar

(M.R. KOLHATKAR)

M(4)

(M.J. DESHPANDE)

V.C.

MA 970/94
a 7/11/94

As per the order
dt 11.10.84 amendments
carried out. I
undertake to serve
the amended application
to the respondents

P. P. Srivastava
Advocate 14/11/84

Applicant by Shri Prabhakar.
Respondents by Shri Karkera.

Shri Karkera for the
respondents requests time
to file reply to MP- 970/94.
Reply within four weeks.
Adjourned to 30/12/94.

(P. P. Srivastava) (M. S. Deshpande)
M(A) V.C.

M.P. No. 1229/94
for directions
heard on 21/12/94
30/11

Date: 2.12.94 M.P. 1229/94

Mr. P. A. Prabha/Karan
for the applicant and Mr. S. S.
Karkera for the respondents.

H.P. is for permitting
the applicant to be assisted
by an advocate as his defence
assistant. Shri Karkera for the
respondents wants time to file
reply to the H.P. The ~~next~~ next
date of hearing ^{in DE} is 13.12.94.

He may file the reply next
week. Put up directions on M.P.
on 12.12.94

(D.C. Verma)
M(J)

M.R. Kolhatkar
(M.R. Kolhatkar)
M(A)

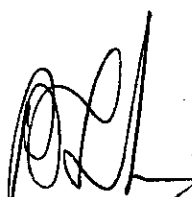
Dt. 12/12/94

Shri. P.A. Prabhakaran
for the appellant.

Shri. S.S. Karkera, proxy
for Shri. P.M. Pradhan
for the respondents.

M.P. 1229/94 is for
seeking directions to
the respondents to allow
the appellant to be
assisted by an advocate
as his defence assistant.
He also submits that
the disciplinary authority
has appointed an ITO
as the presenting
officer. ~~In his place~~
~~Some senior officer~~
be appointed.

We have heard the
Counsel for the appellant
and we do not see any
merit in his contention.
M.P. is accordingly
dismissed. Copy be
given to the appellant.


(P.P. Srivastava)
M(10)


(B.S. Hegde)
M(J)

Dated: 30/12/94.

Applicant by Sh. P.A. Prabhakaran.

Respondents by Sh. Karkare.

Interim Relief Refused.

20/12/95
order/Judgement despatched
to Applicant/Respondent(s)
on 4/1/95

M.R. Kolhatkar (M.R. Kolhatkar) (M.S. Deshpande)
M(A) V/c.

C.P.N. 13/95
trial on 12/12/95.
31/1

29) 10/2/1995.

Shri P.A. Prabhakaran,
counsel for the applicant.

Shri P.M. Pradhan for
the respondents makes a statement
that apart from the documents of
which inspection has been given
to the applicant, there are no other
documents which the Respondents
could produce at the enquiry
and the documents of which
inspection has been given, will
be given at the enquiry, whenever
necessary.

Acknowledgement
received from applicant's counsel
about Copy of Petition
served on respondents
on 29/1/95 filed in 'C' set.

In view of this statement,
the Contempt Petition No. 17/95
is dismissed.

Mr. Pradhan requests for
two weeks time to file a reply
to the OA.

The matter be placed
before the Registrar for completion
of pleadings on 11/3/1995 and
thereafter in sine-die list.

20/2/95
order/Judgement despatched
to Applicant/Respondent(s)
on 21/2/95

M.R. Kolhatkar (M.R. Kolhatkar) (M.S. Deshpande)
M(A) V/c.

Dated : 1-3-1995

Mr. P.A. Babhakarar,
Counsel for the applicant.

Mr. S.S. Karkera for
Mr. P.M. Badhan Counsel
for the respondents. He
prays to grant some
time for filing reply.

S.O to 21-3-1995 is
the last chance.

By
Registrar

Dated : 21/3/1995

Mr. P.A. Babhakarar,
Counsel for the applicant.

Mr. S.S. Karkera, Counsel
for the respondents has
filed reply today on
behalf of all the
respondents which is
taken on record and has
served copy of the
same on the Counsel for
the applicant.

The matter be remitted
in sine-die list. At the
time of fixing the date
of hearing notice may
be issued to 4 &
Counsel for the applicant.
(Rejoinder if any filed within
two months be taken on record).

By Registrar

PER TRIBUNAL

Dt. 7/6/99

Matter is taken out
from Sine-die List and
fixed for Final Hearing
on 5/7/99.
Inform/Issue notices
to the parties accordingly.

By
For DY. REGISTRAR.

Notices Issued to
Applicant/Respondents on

10/6/99

3
15/6

Tribunal

Date: 5/7/99

Applicant in person / by
Advocate / Respondent by

Counsel. *Wait of time*
The matter adjourned to
for final hearing

Dy. Registrar

Per Tribunal

Date: 17/8/99

Applicant in person by Mr. Prabhakaran
Advocate / Respondent by Mr. Karkera
Counsel. *As he is available today*
The matter adjourned to 23/8/99
for final hearing

Dy. Registrar

Dated: 23.8.1999 (10)

Sh. A. A. Prabhakaran Counsel
for the applicant. Sh. S. S. Karkera
for Sh. P. M. Pradhan, Counsel for the
respondents.

The learned counsel for the
applicant prays that the matter
may be disposed of as withdrawn.
The application is therefore dismissed
as withdrawn. No costs.

(B. L. Jain)
M/T)

B. N. Bahadur
23/8-
(B. N. Bahadur)
M/A)

Order/Judgement despatched
to Applicant/Respondent (s)

on 30/8/99

22/9